

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION No.2483
TO BE ANSWERED ON 01.08.2016**

Mid-Day Meal as a Right of the Child

2483. SHRI CH. MALLA REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to make Mid-Day Meal (MDM) as a right of a child under the flagship programme and if so, the details thereof;
- (b) whether the students are likely to be given food security allowance in case of not providing food by the State Governments and if no cooking is done;and
- (c) if so, the time by which this rule is likely to be implemented across the country?

**ANSWER
MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (c): The Mid Day Meal Rules 2015, notified under the National Food Security Act 2013 provide for the entitlement for nutritional meal to eligible children. These Rules provide that every child within the age group of six to fourteen years, studying in classes I to VIII in Govt. and Govt. aided schools, including madrasas and maqtabas covered under Sarva Shiksha Abhiyan shall be provided hot cooked meal having prescribed nutritional standards every day except school holiday.

Rule 9 of the MDM Rules, 2015 provides for payment of food security allowance by the State Government, if mid-day meal is not provided in any school on any school day due to non availability of cooked food for any reason. The MDM Rules, 2015 are already in force from the date of their publication.

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